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Central Administrative Tribunal
Principal Bench: New Delhi

O. A. No. 2190/2002

New Delhi this the 22nd day of August, 2002

HON'BLE DR. A. VEDAVALLI, MEMBER (J)

Bablu,
S/o Shri Sahenderpal (Safaiwala),
R/o G.No. A-2/125, Sultanpuri,
New Delhi. Applicant
(By Advocate: Shri V. Sreedhar Reddy)

Versus

1. Union of India,
through Secretary
Department of Revenue,
North Block, New Delhi.
2. Commissioner,
Central Excise,
C.R. Building,
IP Estate, New Delhi.
3. Assistant Collector,
Central Excise, MOD-V,
A-40, Rajouri Garden,
New Delhi.

Respondents

(By Advocate: None)

O R D E R (Oral)

Hon'ble Dr. A. Vedavalli, Member (J)

Learned Counsel for the Applicant, Shri V. Sreedhar Reddy, seeks permission to withdraw the OA with liberty to file a fresh OA. Permission granted. OA is dismissed as withdrawn. Applicant is granted liberty to file a fresh OA, if so advised, in accordance with law.

A. Vedavalli

(Dr. A. Vedavalli)
Member (J)

Mittal